

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 275/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 15 of the Power Purchase Agreement dated 13.12.2011 executed between Tata Power Trading Company Limited and SKS Power Generation (Chhattisgarh) Limited.

Date of Hearing : 9.11.2021

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Tata Power Trading Company Limited (TPTCL)

Respondent : SKS Power Generation (Chhattisgarh) Limited (SKSPGCL)

Parties Present : Shri Amit Kapur, Advocate, TPTCL  
Shri Vishrov Mukerjee, Advocate, TPTCL  
Ms. Aparajita Upadhyay, Advocate, TPTCL  
Shri Yashaswi Kant, Advocate, TPTCL  
Shri Sajan Poovayya, Sr. Advocate, SKSPGCL  
Shri Hemant Singh, Advocate, SKSPGCL  
Shri Lakshyajit Singh Bagdwal, SKSPGCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the course of hearing, the learned counsel for the Petitioner circulated note of arguments and commenced his submissions in the matter. However, the learned senior counsel for the Respondent, citing his prior engagement in a matter before the Hon'ble Supreme Court, prayed the Commission to accommodate another date for the Respondent to advance its submissions. In view of the request of the learned senior counsel for the Respondent, the Commission directed to list the matter on another date for completion of arguments by both the sides and accordingly, adjourned the matter.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**